

L- 11025/5/2018-Jus.I
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Man Singh Road,
New Delhi Dated: 31st January, 2019

To

The Registrars General,
High Courts of Gauhati, Sikkim, Manipur, Meghalaya, Tripura.

Subject:- Revision of rates of Special Duty Allowance (SDA) payable to Judges of High Courts posted in the North Eastern Region.

I am directed to refer to this Department's letters No. L-11025/01/2013-Jus. dated 20.09.2013 and 8.1.2014 on the subject noted above and to state that the Judges of the High Courts, who have been posted or transferred (including on initial appointment) to the High Courts of North-Eastern Region from outside North-Eastern Region or from another area of that Region shall be paid Special Duty Allowance at the rate of 10% of Basic Pay w.e.f. 1.7.2017.

2. This issues with the concurrence of the Department of Expenditure, Ministry of Finance vide their I.D. Note No. 11/1/2017-E.II(B) dated 06/11/2018.

Yours faithfully,

- Sd -

(Manish Kumar)

Under Secretary to the Govt. of India

Tele: 23782465

Copy to :

1. Chief Secretaries, Government of Assam, Sikkim, Manipur, Meghalaya, Arunachal Pradesh, Nagaland, Tripura.
2. Accountants General, Assam, Manipur, Tripura, Meghalaya.
3. Department of Expenditure, M/o Finance (Smt. Nirmala Dev, Deputy Secretary), North Block, New Delhi- w.r.f. ID Note referred above.
4. Guard File.
5. NIC - for uploading on the DoJ website.

Manish Kumar

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Under Secretary to the Govt. of India